

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ “एस.एम.सी”, दिल्ली में

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ‘S.M.C’, NEW DELHI**

सुश्री सुषमा चावला, न्यायिक सदस्य के समक्ष  
**BEFORE MS. SUSHMA CHOWLA, JUDICIAL MEMBER**

आयकर अपील सं / ITA No. 4859/Del/2018

निर्धारण वर्ष / Assessment Year: 2015-16

Nidhi Gupta, Aggrieved Assessee,  
(For PSB Impex [P.] Ltd.),  
D-981, New Friend’s Colony,  
New Delhi-110065.  
PAN-AAECP4002C

.....अपीलार्थी / Appellant

vs

The ITO,  
Ward-19(2), New Delhi.

..... प्रत्यर्थी / Respondent

अपीलार्थी की ओर से / Appellant by : Sh. Somil Aggarwal, Adv. &  
Dr. Rakesh Gupta, Adv.

प्रत्यर्थी की ओर से / Respondent by : Sh.Sanjog Kapoor, Sr.DR

सुनवाई की तारीख / Date of Hearing : 04.12.2019	घोषणा की तारीख / Date of Pronouncement: 04.12.2019
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**आदेश / ORDER**

**PER SUSHMA CHOWLA, JM:**

The present appeal filed by assessee is against order of CIT(A)-7, New Delhi dated 18.05.2018 relating to assessment year 2015-16 under section 143(3) of the Income-tax Act, 1961 (in short ‘the Act’).

2. The assessee is seeking permission to withdraw the captioned appeal, for which learned Departmental Representative for the Revenue has not objected. Accordingly, the prayer of assessee is granted. Thus, the appeal of assessee is dismissed as having been 'withdrawn'.
3. In the result, appeal of assessee is dismissed.

Order pronounced in the open court on 04<sup>th</sup> day of December, 2019.

**Sd/-**

**(SUSHMA CHOWLA)**  
**न्यायिक सदस्य/JUDICIAL MEMBER**

दिल्ली / दिनांक Dated : 04<sup>th</sup> December, 2019.

\* Amit Kumar \*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त(अपील) / The CIT(A)
4. मुख्य आयकर आयुक्त / The Pr. CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक रजिस्ट्रार, आयकर अपीलीय अधिकरण ,दिल्ली  
**Assistant Registrar, ITAT, Delhi**